

3rd of March, more than 3rd of March. This matter was raised in the local Assembly there a few days ago. After all this tense situation, I am prepared to hear him today at 4.15 in my chamber. If I am satisfied, I will allow him to raise this tense matter tomorrow morning or some other day.

Shri Hem Barua (Gauhati): You were pleased to remark that he wants to create a tense atmosphere so that he might appear in the newspaper. I would say, it would be rather cruel to us when you say like that.

Mr. Speaker: I am saying, certain Members, even though I disallow, come to me and tell me, let it be raised here. I tell them, No. Somehow, there seems to be a tendency to raise this matter. Am I not entitled to draw my inference?

Some Hon. Members: No, no.

Mr. Speaker: I am not accusing this hon. Member. He is a very honourable Member, I know. Generally, sometimes, I am led to this impression. What is the meaning of disobeying my ruling? If they want, I have said repeatedly, please come and satisfy me, I will bring it up. If every Member says, no, no, notwithstanding that, I am going to rise and say something, I cannot maintain order in this House. I am only appealing to all hon. Members. They are going to be important Members in their own places. I told him this. If, one day he becomes the Chief Minister in his place, what will happen? How would he like the other people there to do this? He is running some Party there. If, in spite of all this persuasion he still thinks he must raise it, I do not know what better methods of persuasion I must adopt. Let him come to me, and if I am satisfied, I will certainly bring up all tense matters here.

12.12 hrs.

PAPERS LAID ON THE TABLE

AMENDMENTS TO FERTILISER (CONTROL) ORDER

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): Sir, on behalf of Dr. P. S. Deshmukh, I beg to lay on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications making certain further amendments to the Fertiliser (Control) Order, 1957:—

(i) G.S.R. No. 282 dated the 7th March, 1959.

(ii) G.S.R. No. 283 dated the 7th March, 1959. [Placed in Library. See No. LT-1308/59].

NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir. I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications—

(i) G.S.R. No. 289 dated the 9th March, 1959.

(ii) G.S.R. No. 290 dated the 9th March, 1959.

(iii) G.S.R. No. 291 dated the 9th March, 1959 containing the Rice and Paddy (Kerala) Price Control Order, 1959.

(iv) G.S.R. No. 292 dated the 10th March, 1959 containing the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959. [Placed in Library; See No. LT-1309/59].

OPINIONS ON BILL

Shri Raghbir Sahai (Budaun): Sir, I lay on the Table Paper No. IV to the Bill further to amend the Code of Criminal Procedure which was circulated for the purpose of eliciting opinion thereon by the direction of the House on 5th September, 1958.